GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 58 TO BE ANSWERED ON 02.02.2023

Apex Committee for the Implementation of Paris Agreement

58. SHRI DEREK O' BRIEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the functions, powers, especially statutory enforcement ones, and broader role of the Apex Committee for Implementation of the Paris Agreement (AIPA) that was constituted in 2020, and the key actions taken by them so far;
- (b) whether India has submitted renewed commitments under the Paris Agreement, if so, details thereof, and if not, reasons therefor;
- (c) the key actions taken by AIPA with respect to carbon pricing mechanisms and whether it has explored integration of sub-national markets, if so, details thereof, and if not, reasons therefor; and
- (d) details of administrative infrastructure created for monitoring of emissions in partnership with the World Bank?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) The Apex Committee for Implementation of Paris Agreement (AIPA) which is an inter-ministerial group, was set up on 27th November 2020. Its functions include, *inter-alia*, coordinating, communication and reporting of nationally determined contributions (NDCs) to United Nations Framework Convention on Climate Change (UNFCCC); to monitor, review and revisit climate goals to fulfil the requirements of the Paris Agreement; provide guidance for Action Plans under different climate related Missions, etc. India has revised eight missions under the National Action Plan on Climate Change, which is an overarching framework to guide India's domestic climate action. India has also updated its NDC submitted in 2015 under UNFCCC and the Paris Agreement. Steps have also been taken in the context of carbon markets in India.
- (b) To address and combat climate change, as well as to provide a roadmap to achieve net zero by 2070, India submitted its updated Nationally Determined Contributions (NDC) on 26th August 2022, and it's Long Term Low Carbon Development Strategy on 14th November 2022 under the Paris Agreement, to the United Nations Framework Convention on Climate Change (UNFCCC).

(c) & (d) In its first meeting held on 24th March 2021, AIPA had deliberated on carbon trading scheme for energy sector, by enhancing the scope of existing energy savings trading mechanism. In this regard, the Government has notified the Energy Conservation (Amendment) Act, 2022 on 19th December 2022. It includes provisions for putting in place a domestic carbon market. Further, the Government has also notified the National Designated Authority for the Implementation of Article 6 of the Paris Agreement (NDAIAPA) on 30th May, 2022 to develop processes and frameworks under Article 6 of the Paris Agreement for international carbon trading in India. However, no administrative infrastructure for monitoring of carbon emissions in partnership with the World Bank has been created.
